

TAMIL NADU GOVERNMENT GAZETTE EXTRAORDINARY NO. 121

FINANCE DEPARTMENT

PROCUREMENT OF INDIGENOUS COAL BY TAMIL NADU ELECTRICITY BOARD FROM THE PUBLIC SECTOR UNDERTAKINGS OF GOVERNMENT OF INDIA AT THE PRICES AS NOTIFIED BY THE GOVERNMENT OF INDIA AND IMPORT OF COAL THROUGH MMTC AT NEGOTIATED PRICE UNDER TAMIL NADU TRANSPARENCY IN TENDERS ACT.

(G.O.Ms.No.172, Finance (Salaries), 28th April 2008, Chithirai 16, Thiruvalluvar Aandu – 2039.)

No.II(2)/FIN/216(e)/2008.

Under clause (f) section 16 of the Tamil Nadu Transparency in Tenders Act, 1998 (Tamil Nadu Act 43 of 1998), the Governor of Tamil Nadu hereby notifies the procurement of indigenous coal by Tamil Nadu Electricity Board from the Public Sector Undertakings of Government of India at the prices as notified by the Government of India and import coal through Minerals and Metals Trading Corporation (MMTC) at negotiated price, subject to the Tamil Nadu Electricity Board's right to purchase Coal through competitive bidding as per the said Act.

K. GNANADESIKAN,
Secretary to Government.